

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

D.A.NO. 243 of 1996.

Between

Dated: 24.4.1996.

K.Suresh

...

Applicant

And

1. Union of India, rep. by General Manager, South Central Railway, Rail Nilayam, Secunderabad.
2. Chief Personnel Manager, South Central Railway, Railnilayam Secunderabad.
3. Divisional Railway Manager, South Central Railway, Guntakal Division, Guntakal.

...

Respondents

Counsel for the Applicant

: Sri. T.Panduranga Chary

Counsel for the Respondents

: Sri. N.V.Ramana, SC for Rlys.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

O.A. 243/96.

Dt. of Decision : 24-04-96.

ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.)

The applicant in this OA states that he was appointed as a fresh Casual Labour from 27-01-1983. He further submits that at the time of his fresh engagement on 27-01-83 his case was approved for engagement of fresh casual labour by General Manager. To substantiate his case he relies on the letter No.P(EL) 694/Sangh/Rep. dated -7-91 written by R-2 to R-3 stating that some of the casual labourers even worked before 1-1-81 and continued thereafter also. But as per the submission of the applicant himself he was not engaged earlier to 1-1-81. Hence this letter is of no assistance to the applicant to state that his initial appointment was approved by General Manager personally. The applicant also relies on the letter No.G.P.407/VII/Vol.6 dated 21-9-92 (Annexure-IV) of R-3 addressed to R-2 wherein it is said the genuineness of the 11 casual cards are verified and found to be genuine. The applicant states that he is one amongst the 11. This letter does not indicate that when the applicant was engaged as a Casual labour in 1983 approval of the General Manager was taken. In view of the above this letter also cannot be relied upon by the applicant for engaging him as a casual labour or to enter his name in the Live Register.

2. This application is filed praying for a direction to the respondents herein to forthwith enter his name in the live register of casual labours and absorb him in regular Class-IV post with all consequential benefits.

(19)

-3-

3. In view of what is stated above the applicant as of now is not having any right for entering his name in the live register or to engage him as a casual labour. However, as the applicant submits that his name was personally approved by the General Manager for engagement of casual labour in the year 1983, statement this may be examined from the records and the applicant suitably advised.

4. The OA is ordered accordingly itself. No costs-

  
(R. Rangarajan)  
Member(Admn.)

  
Dated : The 24-04-96.  
(Dictated in Open Court)

  
spr

Copy to:-

1. The General Manager, South Central Railway, Union of India, Railnilayam, Secunderabad.
2. Chief Personnel Manager, South Central Railway, Railnilayam, Secunderabad.
3. Divisional Railway Manager, South Central Railway, Guntakal Division, Guntakal.
4. One copy to Sri. T.Panduranga Chary, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One copy to spare.

Rsm/-



PS  
TYPED BY  
COMPARED BY

OA 243/96

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : MCA

DATED: 24/4/96

ORDER/JUDGEMENT

M.A. NO/R.A./C.A. NO.

B.A. NO.

IN  
24/3/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

\* \* \*

No Spare Copy

A/c copy sent

केन्द्रीय प्रशासनिक अधिकारी  
Central Administrative Tribunal  
प्रेषण/DESPATCH  
- 3 JUN 1996  
Hyderabad Bench

Hyderabad Bench  
HYDERABAD BENCH